

(b) if so, the number and the location of these coal washeries;

(c) the steps taken by the Cement industry to set up these coal washeries; and

(d) the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (d) A techno-economic study of coal washeries for cement industry conducted by the Ministry of Industry through the Central Mine Planning and Design Institute Ltd. (CMPDI) has recommended setting up of five coal washeries at Sasti (Western Coalfields Ltd.) Dipika (South Eastern Coalfields Ltd.), Bina (Northern Coalfields Ltd.) Urimiri (Central Coalfields Ltd.) and Bhubaneswari (Mahanadi Coalfields Ltd.) The Cement Manufacturers' Association is negotiating with a Build-own-operate (BOO) Contractor to set up a washery at Dipika for meeting the coal requirement of cement plants in Bilaspur cluster of Madhya Pradesh. Western Coalfields Ltd./Coal India Ltd. are proposing to set up another Coal Washery at Sasti, Maharashtra on BOO basis. At present there is no concrete proposal from cement industry to set up the remaining three coal washeries.

#### **Chrome Mines in Sukhinda**

2773. SHRI SANATAN BISI: Will the Minister of MINES be pleased to state:

(a) whether Government propose to implement the decision of the Supreme Court of India on Chrome mines at Sukhinda (Orissa); and

(b) if so, the details in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) and (b) The Hon'ble High Court of Orissa disposed of writ petitions OJC No. 7729/93 and OJC No. 4701/94 filed by TISCO against orders of the Central Govt. conveying approval of 2nd renewal of mining lease for chromite over the reduced area in Sukhinda Valley of Oris-

sa and a series of other writ petitions filed by other parties vide its common judgement dated 4.4.1995 and other related orders and remanded the matter back to the Central Government with directions containing detailed guidelines for fresh consideration of the entire matter after duly giving an opportunity of hearing to TISCO and other parties in the writ petitions. In pursuance of this direction, the Ministry of Mines constituted a Committee with experts for hearing TISCO and other parties in accordance with the directions given by the Hon'ble High Court of Orissa. The Committee after hearing all the parties at length submitted a comprehensive Report to the Central Government. The Central Government after taking into consideration the Report of the Committee and other relevant factors, passed speaking orders dated 17.8.1995. M/s TISCO and some others had filed several Special Leave Petitions before Hon'ble Supreme Court against the judgement dated 4.4.1995 etc. of the Orissa High Court and the order dated 17.8.1995 of the Central Government. After hearing the parties, Hon'ble Supreme Court has passed judgement on 23.7.1996. Hon'ble Supreme Court in their judgement referred to above have held *inter-alia* as follows:

"We are, therefore, of the view that the Central Government was justified in issuing its order dated August 17, 1995.

For the foregoing reasons, we are of the view that the High Court and the Committee were justified in the view they took. Consequently the appeals filed by TISCO stand dismissed. IDCOL has filed the appeals on much the same grounds as TISCO while additionally claiming that the Committee should have heard its claim too while hearing the other parties. Since we have heard them at length, the grievance does not survive. Hence, IDCOL's

appeals must also fail. Cost, cost in the cause."

Any further action in the matter has to be taken in the light of the judgement of Hon'ble Supreme Court dated 23.7.1996.

**Action Plan for Modernisation and Expansion of Sugar Mills in Uttar Pradesh**

2774. **SHRIMATI MALTI SHARMA:**  
**SHRI RAJ NATH SINGH:**

Will the Minister of FOOD be pleased to state:

(a) whether the Government have formulated any action plan for modernisation and expansion of the sugar mills in Uttar Pradesh;

(b) if so, the details of the works undertaken under the action plan, mill-wise; and

(c) the plan of the Central Government for the next year in this regard, State-wise, particularly in Uttar Pradesh?

**THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV):** (a) to (c) The Action plan for modernisation and expansion of sugar mills is prepared and proposed by the mill authorities themselves. Assistance in this regard is provided from the Sugar Development Fund.

63 sugar mills have been granted loan assistance of Rs. 223.46 crores for modernisation and expansion from the Sugar Development Fund (SDF) in the State of Uttar Pradesh.

**Discrepancies in the Records of Stocks of Foodgrains in Punjab**

2775. **SHRI BHUPINDER SINGH MANN:** Will the Minister of FOOD be pleased to state:

(a) whether stocks of foodgrains in Punjab were found short to the tune of 1 million tonnes worth Rs.200 crores on physical verification as compared to the actual record of the Food Corporation;

(b) if so, the details thereof and the reasons therefor;

(c) the action taken against the persons involved in the scheme; and

(d) whether Government plan to verify the records of other states in this regard?

**THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV):** (a) to (c) Food Corporation of India has reported that at the time of annual physical verification ending March, 1996 certain shortage in respect of Corporation's stocks in Punjab were noticed, the details of which are given below:—

(Rs. crores)

Commodity	Shortages	Value
Wheat	97 MTs	0.01
Rice	607 MTs	0.46
(Sub-standard)		
Paddy	17,602 MTs	8.90
(1994-95)		

The shortages could be on account of negligence and malafide action on the part of FCI employees and rice millers for which departmental proceedings and criminal cases have been initiated respectively.

(d) FCI conducts quarterly physical verification of stocks.

**Decision regarding mode of disinvestment of shares of PSUs**

2776. **SHRI SATISH AGARWAL:**  
**SHRI BANGARU LAXMAN:**

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have taken a policy decision regarding the mode of disinvestment of shares of Public Sector Units; and

(b) the new strategies chalked out to restructure the public sector units so as to make some of them global giants in order